

have been recovered from the possession of co-accused, Jaleswar Mandal but these two petitioners have no criminal antecedent. It is stated in Para-9 of the bail application that the seized mobile phone has never been used for committing Cyber crime and it has wrongly been recorded by the learned court below that there is evidence against the petitioners of Cyber crime.

Learned counsel for the petitioners has further submitted that the co-accused, Jaleswar Mandal has preferred bail application vide B.A. No.4711 of 2020 which is pending before this Court, as such, this Court may hear all the bail applications together.

Learned Public Prosecutor appearing for Cyber Crime has opposed the prayer for regular bail and has submitted that there is material collected which is being denied by the petitioners, as such, petitioners may not be enlarged on bail and he may be permitted to file a detail counter-affidavit along with criminal antecedent of the petitioners in this matter.

Considering the rival submissions of the parties, list these cases after four weeks along with B.A. No.4711 of 2020 so as to enable learned counsel for the State to file a detail counter-affidavit along with criminal antecedent of the petitioners.

(Kailash Prasad Deo, J.)